

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27095-27096/2023

(Arising out of impugned final judgment and order dated 25-10-2023 in WPC No. 32694/2022 and WPC No. 33359/2023 passed by the High Court Of Kerala At Ernakulam)

ALL KERALA PRIVATE COLLEGE TEACHERS
ASSOCIATION (AKPCTA) & ANR.

PETITIONER(S)

VERSUS

STATE OF KERALA & ORS.

RESPONDENT(S)

(IA No. 61796/2024 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

SLP(C) No. 27110/2023 (XI-A)

Date : 05-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Romy Chacko, AOR
Mr. Akshat Singh, Adv.
Mr. Sachin Singh Dalal, Adv.
Ms. Himani Sharma, Adv.
Mr. Robin V.S., Adv.

For Respondent(s) Mr. Shaji P.chaly, Sr. Adv.
Mr. C. K. Sasi, AOR
Ms. Meena K Poullose, Adv.
Mr. Shivam Sharma, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

At the request of learned counsel for the parties, who state that this matter will take some time, list on a non-miscellaneous day in the month of November, 2024.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)